

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 2754 OF 2021

Between:

Ravuth Vanitha, W/o Late Uddav, R/o Thatipalli Village, Kouthata Mandal, Kumuram Bheem District (erstwhile Adilabad District), Pin Code. 504299.

.....PETITIONER

AND

1. The Institution of Lokayukta of Telangana, Rep.by its Registrar, R/o.H.No.5-9-49, Basheerbagh, Hyderabad - 500063.
2. The State of Telangana, Represented by its The Principal Secretary to Government, Revenue (Disaster Management) Department, Government of Telangana, BRKR Bhavan, Tank Bund Road, Hyderabad-500063.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of Writ of Mandamus or an appropriate Writ or order or direction to the Respondent No.2 in not paying the exgratia relief, as per the orders of Honourable Lokayukta dated.17/11/2020 in Complaint No. 66/2020/81, to the Petitioner herein, for the death of her husband on 30/06/2015 due to hit by Thunderbolt, despite of the orders of this Honourable Court, in a similar cases, in WP/1799/2019, dated.06/02/2019 holding that G.O.Ms.No.1, Revenue (D.M-1) Department, Date.04/05/2015 would be squarely covered under SDRF Guidelines notified by the Government of India and the bereaved family of the deceased victim would be entitled to exgratia relief, as illegal, arbitrary and

violation of fundamental rights guaranteed under the Constitution, and consequently to direct the Respondent No.2 to pay exgratia of Rs.5,00,000/- (Rupees Five lakhs only) to the Petitioner, as per the orders of Hon'ble Lokayukta dated.17/11/2020 in Complaint No.66/2020/B1, within a time bound period.

I.A.NO:1 OF 2021

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to sanction and pay an exgratia relief of Rs.5,00,000/- (Rupees Five lakhs only) to the Petitioner herein for the death of her husband on 30/06/2015 due to hit by Thunderbolt, as per the orders of Honourable Lokayukta dated.17/11/2020 in Complaint No. 66/2020/B1, keeping in view of the orders of this Honourable Court, in a similar case, in WP/1799/2019, dated.06/02/2019, within a time bound period pending disposal of the writ petition.

Counsel for the Petitioner : SRI HARI KISHAN KUDIKALA

**Counsel for the Respondent No.1 : Ms. T.MANJULA, ADVOCATE FOR
SRI Y.RAVINDRA**

Counsel for the Respondent No.2 : GP FOR REVENUE

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.2754 of 2021

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K.Hari Kishan, learned counsel for the petitioner.

Ms. T.Manjula, learned counsel representing

Mr. Y.Ravindra, learned counsel for the respondent No.1.

2. Learned counsel for the petitioner submits that the issue involved in the writ petition does not survive for consideration on account of efflux of time and the writ petition has become infructuous.

3. In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- K.SREERAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

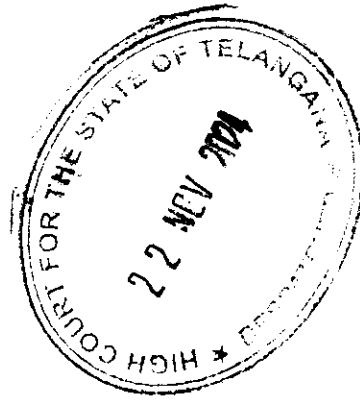
1. Two CC's to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)
2. One CC to SRI HARI KISHAN KUDIKALA, Advocate [OPUC]
3. One CC to SRI Y.RAVINDRA, Advocate [OPUC]
4. Two CD Copies

SA
GJP



HIGH COURT

DATED:02/09/2024



ORDER

WP.No.2754 of 2021

**DISPOSING OF THE W.P
WITHOUT COSTS.**

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25/12/24
low